

**FORM G INVITATION FOR EXPRESSION OF INTEREST
FOR THIRANI INDUSTRIES LIMITED
OPERATING IN MANUFACTURING, CONVERTING, LETTING ON HIRE,
AND OTHERWISE DEALING IN SHIPS, BOATS, VESSELS, AND
FLOATING STRUCTURES OF EVERY DESCRIPTION &
SERVICE INDUSTRY AT DELHI & MUMBAI**

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1	Name of the corporate debtor along with PAN & CIN/LLP NO.	Thirani Industries Limited PAN No.: AAAC T6029P CIN: U74110DL1974PLC007351
2	Address of the registered office	E-2/203 Bharti Trade centre Alaknanda Shopping Complex, Delhi, India, 110019
3	URL of website	Not Applicable
4	Details of place where majority of fixed assets are located	Mumbai, Maharashtra — the principal fixed assets of the Company, being two vessels, are located within the jurisdiction of the New Custom House, Mumbai.
5	Installed capacity of main products/ services	NA
6	Quantity and value of main products/ services sold in last financial year	Quantity-NA Revenue from operation is Rs. 19.92 Lakh during the F.Y. 2024-25
7	Number of employees/workmen	Nil
8	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Details can be sought through email. Email id: thirani.cirp@gmail.com
9	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Details can be sought through email. Email id: thirani.cirp@gmail.com
10	Last date for receipt of expression of interest	05-08-2026
11	Date of issue of provisional list of prospective resolution applicants	14-08-2026
12	Last date for submission of objections to provisional list	19-08-2026
13	Date of issue of final list of prospective resolution applicants	24-08-2026
14	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	29-08-2026
15	Last date for submission of resolution plans	28-09-2026
16	Process email id to submit Expression of Interest	thirani.cirp@gmail.com
17	Details of corporate debtor's registration as MSME	Company is registered as MSME. UDYAM-DL-08-0013678

Date- 18.07.2026

Sd/- CA. Reshma Mittal

Designated Partner

RR Insolvency Professionals LLP

Resolution Professional

In case of Thirani Industries Ltd.

(under CIRP as per order dt 01.06.2026 passed by Hon'ble NCLT,

New Delhi Bench, Court IV)

Registered Address: C-51, RDC, Raj Nagar, Ghaziabad-201002

Email:- thirani.cirp@gmail.com, Manager.rrinsolvency@gmail.com

8x20, Font Size 7.5pt, Date 17-07-26

फॉर्म जी – थिरानी इंडस्ट्रीज लिमिटेड के लिए रुचि की अभिव्यक्ति हेतु आमंत्रण दिल्ली और मुंबई में जहाजों, नावों, जलयानों और हर प्रकार की तैरती संरचनाओं के निर्माण, रूपांतरण, किराये पर देने और अन्य संबंधित कार्यों में कार्यरत, साथ ही सेवा उद्योग से जुड़े हुए।

(भारतीय दिवाला एवं शोधन अक्षमता बोर्ड (कॉर्पोरेट व्यक्तियों के लिए दिवाला समाधान प्रक्रिया) विनियम, 2016 के विनियम 36 A के उप-विनियम (1) के अंतर्गत)

प्रासंगिक विवरण		
1	कॉर्पोरेट देनदार का नाम, पैन और सीआईएन/एलएलपी नंबर सहित।	थिरानी इंडस्ट्रीज लिमिटेड पैन नंबर: AAAC6029P सीआईएन: U74110DL1974PLC007351
2	पंजीकृत कार्यालय का पता	ई-2/203 भारती ट्रेड सेंटर अलकनंदा शॉपिंग कॉम्प्लेक्स, दिल्ली, भारत, 110019
3	वेबसाइट का यूआरएल	लागू नहीं
4	उन स्थानों का विवरण जहां अधिकांश अचल संपत्तियां स्थित हैं	कंपनी की प्रमुख अचल संपत्तियां, जो दो जहाजों के रूप में हैं, मुंबई, महाराष्ट्र में स्थित हैं और मुंबई के नए कस्टम हाउस के अधिकार क्षेत्र में आती हैं।
5	मुख्य उत्पादों/सेवाओं की स्थापित क्षमता	लागू नहीं
6	पिछले वित्तीय वर्ष में बेचे गए मुख्य उत्पादों/सेवाओं की मात्रा और मूल्य	मात्रा—लागू नहीं वित्तीय वर्ष 2024-25 के दौरान परिचालन से राजस्व 19.92 लाख रुपये रहा।
7	कर्मचारियों/कर्मचारियों की संख्या	लागू नहीं
8	पिछले दो वर्षों के उपलब्ध वित्तीय विवरणों (अनुसूचियों सहित) और लेनदारों की सूचियों सहित अधिक जानकारी इस URL पर उपलब्ध है:	ईमेल के माध्यम से विस्तृत जानकारी प्राप्त की जा सकती है। ईमेल आईडी: thirani.cirp@gmail.com
9	संहिता की धारा 25(2)(एच) के अंतर्गत समाधान आवेदकों की पात्रता यूआरएल पर उपलब्ध है:	ईमेल के माध्यम से विस्तृत जानकारी प्राप्त की जा सकती है। ईमेल आईडी: thirani.cirp@gmail.com
10	रुचि व्यक्त करने के लिए आवेदन प्राप्त करने की अंतिम तिथि	05-08-2026
11	संभावित समाधान आवेदकों की अनंतिम सूची जारी करने की तिथि	14-08-2026
12	अनंतिम सूची पर आपत्तियां प्रस्तुत करने की अंतिम तिथि	19-08-2026
13	संभावित समाधान आवेदकों की अंतिम सूची जारी करने की तिथि	24-08-2026
14	सूचना ज्ञापन, मूल्यांकन मैट्रिक्स और समाधान योजनाओं के लिए अनुरोध जारी करने की तिथि, संभावित समाधान आवेदकों के लिए।	29-08-2026
15	संकल्प योजनाओं को प्रस्तुत करने की अंतिम तिथि	28-09-2026
16	रुचि व्यक्त करने हेतु ईमेल आईडी जमा करने की प्रक्रिया करें	thirani.cirp@gmail.com
17	कॉर्पोरेट देनदार के MSME के रूप में पंजीकरण का विवरण	कंपनी MSME के रूप में पंजीकृत है। UDYAM-DL-08-0013678

दिनांक— 18.07.2026

एसडी/- सीए. रेशमा मित्तल

नामित भागीदार

आरआर इनसॉल्वेंसी प्रोफेशनल्स एलएलपी

रिजोल्यूशन प्रोफेशनल

थिरानी इंडस्ट्रीज लिमिटेड के मामले में।

(माननीय राष्ट्रीय न्यायालय, नई दिल्ली बेंच, कोर्ट IV द्वारा दिनांक 01.06.2026

को पारित आदेश के अनुसार CIRP के तहत)

पंजीकृत पता: सी-51, आरडीसी, राज नगर, गाजियाबाद-201002

ईमेल:- thirani.cirp@gmail.com, Manager.rrinsolvency@gmail.com

"FORM NO. INC-26"
(Pursuant to rule 30 of the Companies(Incorporation) Rules, 2014)
BEFORE THE CENTRAL GOVERNMENT, THE REGIONAL DIRECTOR, NORTHERN REGION, DIRECTORATE I, NEW DELHI
In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of rule 30 of the Companies (Incorporation) Rules, 2014
And
In the matter of **SUNLORD APPARELS MANUFACTURING COMPANY PRIVATE LIMITED** having its registered office Flat No-B-2, Dainik Janyug Apartments C-01, Vasundhira Enclave Delhi-110096
.....Petitioner
NOTICE
Notice is hereby given to the General Public that the Company proposes to make application to the Central Government under Section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra Ordinary General meeting held on, 30th Day of June, 2026 to enable the company to change its Registered office from "National Capital Territory of Delhi" under the Jurisdiction of Registrar of Companies, Delhi-I to the "State of Uttar Pradesh" Under Jurisdiction of Registrar of Companies Uttar Pradesh-II.
Any person whose interest is likely to be affected by the proposed change of the registered office of the Company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, Northern Region, Directorate I, B-2 Wing, 2nd Floor, Pt. Deendayal Antyodaya Bhawan, CGO Complex, New Delhi-110003, within 14 (Fourteen) days of the date of publication of this notice with a copy to the applicant Company at its registered office at the address mentioned below:-
Sd/-
Sunlord Apparels Manufacturing Company Private Limited
Reg. Off. Flat No-B-2, Dainik Janyug Apartments C-01, Vasundhira Enclave Delhi-110096
For and on behalf of the Board of Directors
Sunlord Apparels Manufacturing Company Private Limited
Sd/-
Amitabh Kharbanda
Director
Date : 13.07.2026
Place : New Delhi
DIN : 01060037

Form No. INC-26
(Pursuant to rule 30 of the Companies (Incorporation) Rules, 2014)
Advertisement to be published in the newspaper for change of registered office of the company from one state to another
Before the Central Government Northern Region - I
In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of rule 30 of the Companies (Incorporation) Rules, 2014
AND
In the matter of **Lactitol India Private Limited** having its registered office at S.C.O. 333-334, Sector 35-B, Chandigarh, India, 160035,Petitioner
Notice is hereby given to the General Public that the company proposes to make application to the Central Government under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra ordinary general meeting held on 14.07.2026 to enable the company to change its Registered Office from "UNION TERRITORY OF CHANDIGARH" to "STATE OF HARYANA".
Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director at the address 3rd Floor, Corporate Bhawan, Plot No.4-B, Sector-27B, PIN-160019, Chandigarh within fourteen days of the date of publication of this notice with a copy to the applicant company at its registered office at S.C.O. 333-334, Sector 35-B, Chandigarh, India, 160035.
For Lactitol India Private Limited (Rasika Pruthi) Director
Date : 20.07.2026
Place : Chandigarh
DIN: 02614091

THE DELHI STATE COOPERATIVE BANK LTD.
(INCORPORATED IN INDIA)
Head Office: 21, Netaji Subhash Road, New Delhi-110002
TENDER NOTICE: INVITATION FOR SECURITY SERVICES
The Delhi State Cooperative Bank Ltd. invites sealed tenders from reputed and registered Security Agencies for providing Security Guardmen at our branches.
Interested agencies may download the detailed terms and conditions and request form from our website www.dscb.bank.in or collect the same from our Head Office i.e. 31, Netaji Subhash Marg, Daryaganj, New Delhi- 110002.
Last Date for Submission: 30th July 2026 (up to 05:00 PM)
Contact: Email: hoest31@dscb.bank.in
Phone: 011-23277664
The Bank reserves the right to accept or reject any or all applications without assigning any reason.
A.G.M.(Estt.)

BEFORE THE CENTRAL GOVERNMENT REGISTRAR OF COMPANIES, NCT OF DELHI
In the matter of sub-section (3) of Section 13 of Limited Liability Partnership Act, 2008 and rule 17 of the Limited Liability Partnership Rules, 2009 of the Limited Liability Partnership Rules, 2009
And
In the matter of **TEAM A TOYS LLP ("The LLP")** having its registered office at Plot No. C-1, Flat No. B-2, Dainik Janyug Apartments, Vasundhira Enclave, New Delhi-110096
.....Petitioner
Notice is hereby given to the General Public that the LLP proposes to make a application to the Registrar of Companies, NCT of Delhi under section 13 (3) of the Limited Liability Partnership Act, 2008 read with Rule 17 of the Limited Liability Partnership Act, 2009 seeking permission of alteration of LLP Agreement, 2008 to be delivered or send by Registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Registrar of Companies, 4th Floor, IFCI Tower, 61, Nehru Place, New Delhi-110019, within 21 (Twenty One) days from the date of publication of this notice with a copy to the applicant (LLP) at its registered office at the address mentioned above.
For and on behalf of TEAM A TOYS LLP
Sd/-
Amitabh Kharbanda
(Designated Partner)
DPIN : 01060097
Address : A-88 Sector-17, Noida, Uttar Pradesh-201301

Form No. INC-26
(Pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014)
Before the Central Government, Regional Director, Northern Region I, Ministry of Corporate Affairs, New Delhi
In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of Rule 30 of the Companies (Incorporation) Rules, 2014
AND
In the matter of **KRAFTON AD PLATFORM INDIA PRIVATE LIMITED** (CIN: U62011DL2025TC063038) having its Registered Office at UNIT NO. 16, GROUND FLOOR, SQUARE ONE, C-2, SAKET, SOUTH DELHI, NEW DELHI, DELHI-110017, INDIA.
.....Applicant Company / Petitioner
NOTICE is hereby given to the General Public that the company proposes to make an application to the Central Government under Section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra Ordinary General Meeting held on 25th June, 2026 to enable the company to change its Registered Office from "National Capital Territory of Delhi" to the "State of Haryana".
Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, Northern Region Directorate I, Ministry of Corporate Affairs, B-2 Wing, 2nd Floor, Pt. Deendayal Antyodaya Bhawan, CGO Complex, New Delhi-110003
In the matter of sub-section 4 of section 13 of the Companies Act 2013 and clause (a) of sub-section (5) of Rule 30 of the Companies (Incorporation) Rules, 2014
AND
In the matter of **M/S AKG HOME MART PRIVATE LIMITED** having its Registered Office at '97 J extension, 3rd Floor, Street No. 2, Near Durga Mandir, Laxmi Nagar, Delhi-110092"
.....Petitioner
Notice is hereby given to General Public that the company proposes to make the application to the Central Government under section 13 of the Companies Act 2013, seeking confirmation of alteration of Memorandum of Companies of the company in term of special resolution passed at Extra ordinary General Meeting held on WEDNESDAY, 15th DAY OF JULY, 2026 to enable the company to change its Registered Office from "NCT of Delhi" to "State of Uttar Pradesh" within the Registrar of Companies, Uttar Pradesh.
Any person whose interest is likely to be affected by the proposed change, may deliver either on MCA portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and ground of opposition to the Regional Director at the Address"THE REGIONAL DIRECTOR, B-2 WING, 2nd FLOOR, PT. DEENDAYAL ANTODYAYA BHAWAN, CGO COMPLEX, NEW DELHI-110003", within 14 Days of date of publication of this notice with a copy to the applicant Company at its registered office at the address mentioned below:-
ADDRESS OF REGISTERED OFFICE: 97 J extension, 3rd Floor, Street No. 2, Near Durga Mandir, Laxmi Nagar, Delhi-110092
For and on behalf of applicant, **AKG HOME MART PRIVATE LIMITED** Sd/ **ANIL KUMAR GARG** (DIRECTOR)
Date: 18/07/2026
Place: Delhi
DIN: 00293402

PUBLIC NOTICE
FORM NO. INC-26
(Pursuant to Rule 30 of Companies (Incorporation) Rules 2014)
Advertisement to be published in Newspaper for the change in Registered Office of the Company from one state to another
Before the Central Government Regional Director, Northern Region, New Delhi
B-2 Wing, 2nd floor, Pt. Deendayal Antyodaya Bhawan, CGO Complex, New Delhi-110003
In the matter of sub-section 4 of section 13 of the Companies Act 2013 and clause (a) of sub-section (5) of Rule 30 of the Companies (Incorporation) Rules, 2014
AND
In the matter of **M/S AKG HOME MART PRIVATE LIMITED** having its Registered Office at '97 J extension, 3rd Floor, Street No. 2, Near Durga Mandir, Laxmi Nagar, Delhi-110092"
.....Petitioner
Notice is hereby given to General Public that the company proposes to make the application to the Central Government under section 13 of the Companies Act 2013, seeking confirmation of alteration of Memorandum of Companies of the company in term of special resolution passed at Extra ordinary General Meeting held on WEDNESDAY, 15th DAY OF JULY, 2026 to enable the company to change its Registered Office from "NCT of Delhi" to "State of Uttar Pradesh" within the Registrar of Companies, Uttar Pradesh.
Any person whose interest is likely to be affected by the proposed change, may deliver either on MCA portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and ground of opposition to the Regional Director at the Address"THE REGIONAL DIRECTOR, B-2 WING, 2nd FLOOR, PT. DEENDAYAL ANTODYAYA BHAWAN, CGO COMPLEX, NEW DELHI-110003", within 14 Days of date of publication of this notice with a copy to the applicant Company at its registered office at the address mentioned below:-
ADDRESS OF REGISTERED OFFICE: 97 J extension, 3rd Floor, Street No. 2, Near Durga Mandir, Laxmi Nagar, Delhi-110092
For and on behalf of applicant, **AKG HOME MART PRIVATE LIMITED** Sd/ **ANIL KUMAR GARG** (DIRECTOR)
Date: 18/07/2026
Place: Delhi
DIN: 00293402

PUBLIC NOTICE
FORM NO. INC-26
(Pursuant to Rule 30 of Companies (Incorporation) Rules 2014)
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Before the Central Government Regional Director, Northern Region, New Delhi
B-2 Wing, 2nd floor, Pt. Deendayal Antyodaya Bhawan, CGO Complex, New Delhi-110003
In the matter of sub-section 4 of section 13 of the Companies Act 2013 and clause (a) of sub-section (5) of Rule 30 of the Companies (Incorporation) Rules, 2014
AND
In the matter of **M/S NISHU ANKUR EXPORTS PRIVATE LIMITED** having its Registered Office at '97 J extension, 3rd Floor, Street No. 2, Near Durga Mandir, Laxmi Nagar, Delhi-110092"
.....Petitioner
Notice is hereby given to General Public that the company proposes to make the application to the Central Government under section 13 of the Companies Act 2013, seeking confirmation of alteration of Memorandum of Companies of the company in term of special resolution passed at Extra ordinary General Meeting held on WEDNESDAY, 15th DAY OF JULY, 2026 to enable the company to change its Registered Office from "NCT of Delhi" to "State of Uttar Pradesh" within the Registrar of Companies, Uttar Pradesh.
Any person whose interest is likely to be affected by the proposed change, may deliver either on MCA portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and ground of opposition to the Regional Director at the Address"THE REGIONAL DIRECTOR, B-2 WING, 2nd FLOOR, PT. DEENDAYAL ANTODYAYA BHAWAN, CGO COMPLEX, NEW DELHI-110003", within 14 Days of date of publication of this notice with a copy to the applicant Company at its registered office at the address mentioned below:-
ADDRESS OF REGISTERED OFFICE: 97 J extension, 3rd Floor, Street No. 2, Near Durga Mandir, Laxmi Nagar, Delhi-110092
For and on behalf of applicant, **NISHU ANKUR EXPORTS PRIVATE LIMITED** Sd/ **ANIL KUMAR GARG** (DIRECTOR)
Date: 18/07/2026
Place: Delhi
DIN: 00293402

PUBLIC NOTICE
FORM NO. INC-26
(Pursuant to Rule 30 of Companies (Incorporation) Rules 2014)
Advertisement to be published in Newspaper for the change in Registered Office of the Company from one state to another
Before the Central Government Regional Director, Northern Region, New Delhi
B-2 Wing, 2nd floor, Pt. Deendayal Antyodaya Bhawan, CGO Complex, New Delhi-110003
In the matter of sub-section 4 of section 13 of the Companies Act 2013 and clause (a) of sub-section (5) of Rule 30 of the Companies (Incorporation) Rules, 2014
AND
In the matter of **M/S NISHU ANKUR EXPORTS PRIVATE LIMITED** having its Registered Office at '97 J extension, 3rd Floor, Street No. 2, Near Durga Mandir, Laxmi Nagar, Delhi-110092"
.....Petitioner
Notice is hereby given to General Public that the company proposes to make the application to the Central Government under section 13 of the Companies Act 2013, seeking confirmation of alteration of Memorandum of Companies of the company in term of special resolution passed at Extra ordinary General Meeting held on WEDNESDAY, 15th DAY OF JULY, 2026 to enable the company to change its Registered Office from "NCT of Delhi" to "State of Uttar Pradesh" within the Registrar of Companies, Uttar Pradesh.
Any person whose interest is likely to be affected by the proposed change, may deliver either on MCA portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and ground of opposition to the Regional Director at the Address"THE REGIONAL DIRECTOR, B-2 WING, 2nd FLOOR, PT. DEENDAYAL ANTODYAYA BHAWAN, CGO COMPLEX, NEW DELHI-110003", within 14 Days of date of publication of this notice with a copy to the applicant Company at its registered office at the address mentioned below:-
ADDRESS OF REGISTERED OFFICE: 97 J extension, 3rd Floor, Street No. 2, Near Durga Mandir, Laxmi Nagar, Delhi-110092
For and on behalf of applicant, **NISHU ANKUR EXPORTS PRIVATE LIMITED** Sd/ **ANIL KUMAR GARG** (DIRECTOR)
Date: 18/07/2026
Place: Delhi
DIN: 00293402

PUBLIC NOTICE
FORM NO. INC-26
(Pursuant to Rule 30 of Companies (Incorporation) Rules 2014)
Advertisement to be published in Newspaper for the change in Registered Office of the Company from one state to another
Before the Central Government Regional Director, Northern Region, New Delhi
B-2 Wing, 2nd floor, Pt. Deendayal Antyodaya Bhawan, CGO Complex, New Delhi-110003
In the matter of sub-section 4 of section 13 of the Companies Act 2013 and clause (a) of sub-section (5) of Rule 30 of the Companies (Incorporation) Rules, 2014
AND
In the matter of **M/S AKG HOME BUILD PRIVATE LIMITED** having its Registered Office at '97 J extension, 3rd Floor, Street No. 2, Near Durga Mandir, Laxmi Nagar, Delhi-110092"
.....Petitioner
Notice is hereby given to General Public that the company proposes to make the application to the Central Government under section 13 of the Companies Act 2013, seeking confirmation of alteration of Memorandum of Companies of the company in term of special resolution passed at Extra ordinary General Meeting held on WEDNESDAY, 15th DAY OF JULY, 2026 to enable the company to change its Registered Office from "NCT of Delhi" to "State of Uttar Pradesh" within the Registrar of Companies, Uttar Pradesh.
Any person whose interest is likely to be affected by the proposed change, may deliver either on MCA portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and ground of opposition to the Regional Director at the Address"THE REGIONAL DIRECTOR, B-2 WING, 2nd FLOOR, PT. DEENDAYAL ANTODYAYA BHAWAN, CGO COMPLEX, NEW DELHI-110003", within 14 Days of date of publication of this notice with a copy to the applicant Company at its registered office at the address mentioned below:-
ADDRESS OF REGISTERED OFFICE: 97 J extension, 3rd Floor, Street No. 2, Near Durga Mandir, Laxmi Nagar, Delhi-110092
For and on behalf of applicant, **AKG HOME BUILD PRIVATE LIMITED** Sd/ **ANIL KUMAR GARG** (DIRECTOR)
Date: 18/07/2026
Place: Delhi
DIN: 00293402

PUBLIC NOTICE
FORM NO. INC-26
(Pursuant to Rule 30 of Companies (Incorporation) Rules 2014)
Advertisement to be published in Newspaper for the change in Registered Office of the Company from one state to another
Before the Central Government Regional Director, Northern Region, New Delhi
B-2 Wing, 2nd floor, Pt. Deendayal Antyodaya Bhawan, CGO Complex, New Delhi-110003
In the matter of sub-section 4 of section 13 of the Companies Act 2013 and clause (a) of sub-section (5) of Rule 30 of the Companies (Incorporation) Rules, 2014
AND
In the matter of **M/S AKG HOME BUILD PRIVATE LIMITED** having its Registered Office at '97 J extension, 3rd Floor, Street No. 2, Near Durga Mandir, Laxmi Nagar, Delhi-110092"
.....Petitioner
Notice is hereby given to General Public that the company proposes to make the application to the Central Government under section 13 of the Companies Act 2013, seeking confirmation of alteration of Memorandum of Companies of the company in term of special resolution passed at Extra ordinary General Meeting held on WEDNESDAY, 15th DAY OF JULY, 2026 to enable the company to change its Registered Office from "NCT of Delhi" to "State of Uttar Pradesh" within the Registrar of Companies, Uttar Pradesh.
Any person whose interest is likely to be affected by the proposed change, may deliver either on MCA portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and ground of opposition to the Regional Director at the Address"THE REGIONAL DIRECTOR, B-2 WING, 2nd FLOOR, PT. DEENDAYAL ANTODYAYA BHAWAN, CGO COMPLEX, NEW DELHI-110003", within 14 Days of date of publication of this notice with a copy to the applicant Company at its registered office at the address mentioned below:-
ADDRESS OF REGISTERED OFFICE: 97 J extension, 3rd Floor, Street No. 2, Near Durga Mandir, Laxmi Nagar, Delhi-110092
For and on behalf of applicant, **AKG HOME BUILD PRIVATE LIMITED** Sd/ **ANIL KUMAR GARG** (DIRECTOR)
Date: 18/07/2026
Place: Delhi
DIN: 00293402

PUBLIC NOTICE
FORM NO. INC-26
(Pursuant to Rule 30 of Companies (Incorporation) Rules 2014)
Advertisement to be published in Newspaper for the change in Registered Office of the Company from one state to another
Before the Central Government Regional Director, Northern Region, New Delhi
B-2 Wing, 2nd floor, Pt. Deendayal Antyodaya Bhawan, CGO Complex, New Delhi-110003
In the matter of sub-section 4 of section 13 of the Companies Act 2013 and clause (a) of sub-section (5) of Rule 30 of the Companies (Incorporation) Rules, 2014
AND
In the matter of **M/S AKG HOME BUILD PRIVATE LIMITED** having its Registered Office at '97 J extension, 3rd Floor, Street No. 2, Near Durga Mandir, Laxmi Nagar, Delhi-110092"
.....Petitioner
Notice is hereby given to General Public that the company proposes to make the application to the Central Government under section 13 of the Companies Act 2013, seeking confirmation of alteration of Memorandum of Companies of the company in term of special resolution passed at Extra ordinary General Meeting held on WEDNESDAY, 15th DAY OF JULY, 2026 to enable the company to change its Registered Office from "NCT of Delhi" to "State of Uttar Pradesh" within the Registrar of Companies, Uttar Pradesh.
Any person whose interest is likely to be affected by the proposed change, may deliver either on MCA portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and ground of opposition to the Regional Director at the Address"THE REGIONAL DIRECTOR, B-2 WING, 2nd FLOOR, PT. DEENDAYAL ANTODYAYA BHAWAN, CGO COMPLEX, NEW DELHI-110003", within 14 Days of date of publication of this notice with a copy to the applicant Company at its registered office at the address mentioned below:-
ADDRESS OF REGISTERED OFFICE: 97 J extension, 3rd Floor, Street No. 2, Near Durga Mandir, Laxmi Nagar, Delhi-110092
For and on behalf of applicant, **AKG HOME BUILD PRIVATE LIMITED** Sd/ **ANIL KUMAR GARG** (DIRECTOR)
Date: 18/07/2026
Place: Delhi
DIN: 00293402

IndusInd Bank | IndusInd Bank, 499, First Floor, Kohat Enclave, Pitam Pura, New Delhi - 110034
PUBLIC NOTICE OF AUCTION OF GOLD
It is hereby informed that the below-mentioned borrower & other availed Gold loan facility from IndusInd Bank Limited. Due to failure in repayment of the Loan and breach of the terms & condition of the agreement. The Gold pledged against this loan is now scheduled for an open public auction. The respective auction proceed / bid amount will be credited to the/borrower respective Loan account(s) and Linked Loan Accounts.
The Gold pledged will be auctioned on an "AS IS WHERE IS, AS IS WHAT IS AND WHATEVER THERE IS" basis. Interested bidders intending to participate in the auction are required to adhere to the terms & conditions outlined on IndusInd Bank's web site www.IndusInd.com and those of approved auction service provider.
The auction will be held at below mentioned IndusInd Bank Branch.
Bid Documents, Declaration, General Terms and Conditions, these are available for reference on IndusInd Bank's website i.e. <https://www.IndusInd.com> and can also be collected from the below mentioned Branch.
The Authorized officer reserves the right at their sole discretion to amend or vary any of the terms and conditions of sale.

GL Account No	Customer Name	Branch	Branch Contact No	Gold Weight In Grams
704001360100	Rachna Monga	Mohali	9041914991	28.28
Auction Place: IndusInd Bank Ltd. SCO 23-24 Ground Floor Phase 3B2 Mohali 160059.				
704001082743	Jasvir Kaur	Phagwara	9814302448	19.16
Auction Place: IndusInd Bank Ltd. GT Road, Opp Bus Stand, Phagwara, Punjab.				

Last Date of Submission of Bid 21.08.2026 by 11:00 AM from the date of this notice.
Date of auction is 21.08.2026 from 12.00 PM to 01.00 PM.
The Borrower retain the option to repay the full loan outstanding before the commencement of the auction. In doing so they may reclaim the pledged gold as per the terms and conditions of IndusInd Bank Ltd.
Date: 20.07.2026, Place: Punjab Authorized Signatory, IndusInd Bank Ltd

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR THIRANI INDUSTRIES LIMITED OPERATING IN MANUFACTURING, CONVERTING, LETTING ON HIRE, AND OTHERWISE DEALING IN SHIPS, BOATS, VESSELS, AND FLOATING STRUCTURES OF EVERY DESCRIPTION & SERVICE INDUSTRY AT DELHI & MUMBAI
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL	RELEVANT PARTICULARS
1	Name of the corporate debtor along with PAN & CIN/LLP NO. Thirani Industries Limited PAN No.: AAAC26029P CIN: U74110DL1974PLC007351
2	Address of the registered office E-2/03 Bharti Trade centre Alaknanda Shopping Complex, Delhi, India, 110019
3	URL of website Not Applicable
4	Details of place where majority of fixed assets are located Mumbai, Maharashtra — the principal fixed assets of the Company, being two vessels, are located within the jurisdiction of the New Custom House, Mumbai.
5	Installed capacity of main products/ services NA
6	Quantity and value of main products/ services sold in last financial year Quantity-NA Revenue from operation is Rs. 19.92 Lakh during the F.Y. 2024-25
7	Number of employees/ workmen Nil
8	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL: Email id: thirani.cirp@gmail.com
9	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL: Details can be sought through email. Email id: thirani.cirp@gmail.com
10	Last date for receipt of expression of interest 05-08-2026
11	Date of issue of provisional list of prospective resolution applicants 14-08-2026
12	Last date for submission of objections to provisional list 19-08-2026
13	Date of issue of final list of prospective resolution applicants 24-08-2026
14	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants 29-08-2026
15	Last date for submission of resolution plans 28-09-2026
16	Process email id to submit Expression of Interest thirani.cirp@gmail.com
17	Details of corporate debtor's registration as MSME Company is registered as MSME. UDYAM-DL-08-0013678

Date- 18.07.2026 Sd/- CA. Reshma Mittal Designated Partner RR Insolvency Professionals LLP Resolution Professional In case of Thirani Industries Ltd. (under CIRP as per order dt 01.06.2026 passed by Hon'ble NCLT, New Delhi Bench, Court IV) Registered Address: C-51, RDC, Raj Nagar, Ghaziabad-201002 Email- thirani.cirp@gmail.com, Manager.rinsolvency@gmail.com

OFFICE OF THE RECOVERY OFFICER DEBTS RECOVERY TRIBUNAL-1, DELHI
4th FLOOR, JEEVAN TARA BUILDING, PARLIAMENT STREET, NEW DELHI - 110001

SALE PROCLAMATION
INDIAN OVERSEAS BANK Vs. M/S SWARN GEMS PVT LTD
PROCLAMATION OF SALE UNDER RULE 38, 52(2) OF SECOND SCHEDULE TO THE INCOME TAX ACT, 1961 READ WITH THE RECOVERY OF DEBTS DUE TO BANK AND FINANCIAL INSTITUTIONS ACT, 1993.
(CD1) M/s Swarn Gems Pvt Ltd. Regd. Office: A-4, 3rd Floor, Sarvodaya Enclave, New Delhi-110017
Also At: F-38, South Extn., Part-I, New Delhi-110049.
(CD2) Ashok Kumar Jain, B-4/158, Safdarjung Enclave, New Delhi-
(CD3) Vivek Kumar Galcha, 930, Katra Khushal Rai, Kinari Bazar, Delhi-
(CD4) Sunil Kumar Jain, 62-64, Vijay Lakshmi Apartment, Poddar Road, Mumbai, Maharashtra
(CD5) Sushil Kumar Jain, 1917, Gali Matwali, Chandni Chowk, Delhi-
The under mentioned property will be sold by Public E-Auction sale on 09/09/2026 for recovery of sum of Rs. 9,38,87,531.67.00 (Rupees Nine Crores Thirty-eight Lacs Eighty-seven Thousand Five Hundred Thirty-one And Paise Sixty-seven Only) plus interest and cost payable as per Recovery Certificate issued by Hon'ble Presiding Officer, DRT-1 (less amount already recovered, if any), from M/s Swarn Gems Pvt Ltd.
DESCRIPTION OF PROPERTY

No. of lots	Description of the property to be sold with the names of the co-owners where the property belongs to defaulter and any other person as co-owners.	Revenue assessed upon the property or any part thereof	which Details of any other encumbrance to property is liable	Valuation also state Valuation given, if any, by the Certificate Debtor	Claims, if any, which have been put forward to the property, and any other known particulars bearing on its nature and value.	Reserve Price below which the property will not be sold	EMD 10% of Reserve Price Rounded off
1.	2.	3.	4.	5.	6.	7.	8.
1.	Property i.e. South West Corner, Site Portion In Property Bearing No.2, Land Measuring 400 Sq. Yards Approx., Out Of The Land Measuring 500 Sq.Yards Situated At Under Hill Lane,Civil Lines, Delhi.	Not known	Not known	No	Not known	Rs. 9,53,64,000.00	Rs. 95,36,400.00

1. Auction/bidding shall only be through online electronic mode through the e-auction website i.e. <https://baanknet.com>
2. The intending bidders should register the participation with the service provider-well in advance and get user ID and password for participating in E-auction. It can be procured only when the requisite earnest money is deposited in prescribed mode below.
3. EMD shall be deposited latest by till 05:00 PM on 01/09/2026 in **Wallet Bank Asset Auction Network (BAANKNET)** <https://baanknet.com> EMD deposited thereafter shall not be considered for participation in the e-auction.
4. In addition to above, the copy of PAN Card, Address Proof and Identity Proof, E-mail ID, Mobile Number, in case of the company, copy of board resolution passed by the Board of Directors of the company or any other document confirming representation/attorney of the company and the Receipt/Counter File of such deposit should reach to the said service provider through e-auction website by uploading softcopies on or before till 05:00 PM on 01/09/2026 and also hard copies alongwith EMDs deposit receipts should reach at the **Office of Recovery Officer-I, DRT-1, Delhi by 01/09/2026**. It is also held that earnest money of unsuccessful bidders shall be returned back in the respective accounts of such bidders through the same mode of payment.
5. Prospective bidder may avail online training from service provider:

Name of Auction Agency	Bank Asset Auction Network (BAANKNET)
Helpline Nos.	+91-8291220220
Helpline Email Address	Support.BAANKNET@psballiance.com
Bank officer	HARFOOL MENA (ACM), 8925951997, iob1997@iob.in

6. Prospective bidders are advised to visit website <https://baanknet.com> for detailed terms & conditions and procedure of sale before submitting their bids.
7. The property shall not be sold below the reserve price.
8. The property shall be sold in 01 lot, with Reserve Price as mentioned above lot.
9. The bidder shall improve offer in multiples of Rs. 5,00,000/- during entire auction period.
10. The property shall be sold "AS IS WHERE BASIS" and shall be subject to other terms and conditions as published on the official website of the e-auction agency
11. The highest bidder shall have to deposit 25% of his final bid amount after adjustment of EMD already paid in **Wallet Bank Asset Auction Network (BAANKNET)** <https://baanknet.com> by immediate next bank working day by 4:00 P.M. through Demand Draft/Pay Order favouring **Recovery Officer, DRT-1, Delhi A/C. R. C. No. 64/2013**
12. The successful bidder/auction purchaser shall deposit the balance 75% of sale consideration amount on or before 15th day from the date of sale of the property. If the 15th day is Sunday or other Holiday, then on immediate first bank working day through Demand Draft/Pay Order favouring **Recovery Officer, DRT-1, Delhi A/C. R. C. No. 64/2013**. In addition to the above, the purchaser shall also deposit poundage fee @1% on total sale consideration money (plus Rs. 10) through DD in favour of The Registrar, DRT-1, Delhi. The DD prepared towards poundage's fees shall be submitted directly with the office of Recovery Officer, DRT-1, Delhi.
13. In case of default of payment within the prescribed period, the deposit, after deduction the expenses of the sale, may if the undersigned thinks fit, be forfeited to the Government Account and the defaulting purchaser shall forfeit all claims to the property or the amount deposited. The property shall be resold forthwith, after the issue of fresh proclamation of sale. Further the purchaser shall also be liable to make good of any shortfall or difference between his final bid amount and the price for which it is subsequently sold.
14. Schedule of auction is as under:-

Service of notice by all modes	02/08/2026
Inspection of property	18/08/2026
Last date of receiving both physical bids along with proof of earnest money and uploading documents of auction agency portal	01/09/2026
Date and Time of E-Auction:	03/09/2026 Between 12.00 Noon to 1.00 pm

15. The Recovery Officer has the absolute right to accept or reject any bid or bids or to postpone or cancel the e-auction without assigning any reasons.
Issued under my hand and seal of this Tribunal on this 13/07/2026.

Ravinder Kumar Tomar
Recovery Officer-I,
Debts Recovery Tribunal - 1, Delhi.

PUBLIC NOTICE
BEFORE THE CENTRAL GOVERNMENT, REGISTRAR OF COMPANIES, DELHI-I
Advertisement for change of registered office of the LLP from one state to another
In the matter of sub-section (4) of Section 13 of Limited Liability Partnership Act, 2008 and rule 17 of the Limited Liability Partnership Rules, 2009
AND
In the matter of **AMPRO GADGETS LLP** (LLPIN: ACM-3173) having its Registered Office at House No.5, 2nd Floor, Savita Vihar, Master Somnath Marg, New Delhi, Delhi, India, 110092
.....Applicant / Petitioner LLP
Notice is hereby given to the general public that **AMPRO GADGETS LLP** proposes to make a petition to Registrar of Companies, Delhi-I under section 13 (3) of the Limited Liability Partnership Act, 2008 seeking permission to change its Registered Office from "National Capital Territory of Delhi" to the "State of Uttar Pradesh".
Any person whose interest is likely to be affected by the proposed change of the registered office of the LLP may deliver either on **MCA-21 Portal (www.mca.gov.in)** by filing investor complaint form or cause to be delivered or send by registered post of his / her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Registrar of Companies, Delhi-I at 4th Floor, IFCI Tower, 61, Nehru Place, New Delhi - 110019 within Twenty One (21) days from the date of publication of this notice with a copy to the petitioner LLP at its Registered Office at the address mentioned below:-
House No.5, 2nd Floor, Savita Vihar, Master Somnath Marg, New Delhi, Delhi, India, 110092
For & On Behalf of AMPRO GADGETS LLP Sd/- **Maayank Saraswat** (Designated Partner) DPIN : 10537582
Date : 20.07.2026 | Place : New Delhi

PUBLIC NOTICE
FORM NO. INC-26
(Pursuant to Rule 30 of Companies (Incorporation) Rules 2014)
Advertisement to be published in Newspaper for the change in Registered Office of the Company from one state to another
Before the Central Government Regional Director, Northern Region, New Delhi
B-2 Wing, 2nd floor, Pt. Deendayal Antyodaya Bhawan, CGO Complex, New Delhi-110003
In the matter of sub-section 4 of section 13 of the Companies Act 2013 and clause (a) of sub-section (5) of Rule 30 of the Companies (Incorporation) Rules, 2014
AND
In the matter of **M/S NITASHA FASHIONS PRIVATE LIMITED** having its Registered Office at '97 J extension, 3rd Floor, Street No. 2, Near Durga Mandir, Laxmi Nagar, Delhi-110092"
.....Petitioner
Notice is hereby given to General Public that the company proposes to make

Briefs

ROYAL BIRKDALE (US)

Theegala shoots 68 to move up



Sahith Theegala played his best round of the week, a two-under 68 to rise to T-52 after the third round of 154th Open at Royal Birkdale here. The Indian American golfer, who had missed the last three cuts at the Open, birdied second and the seventh and turned in 2-under before he bogeyed the 10th. Two more birdies on the 14th and the 16th saw him get to 3-under and a Top-25 position before a closing bogey and pushed him down.

MUMBAI

IES organizes table tennis tournament



The IES Sports Centre organized the IES Table Tennis Tournament on 11th July,2026 (Saturday) at IES Orion D-Block, Hindu Colony, Dadar (E), Mumbai-400014. A total of 88 students participated in the tournament, marking a significant milestone for this events. The winners were felicitated by the esteemed Chief Guest, Suhir Shah (Managing Director, Relicab cable Mfg. Ltd.).

CHAMPION

Tactical masterclass against Akane Yamaguchi ends long-awaited title drought with the 21-17, 21-17 victory

Sindhu clinches maiden Japan Open crown

PTI

TOKYO

In a display of vintage badminton, two-time Olympic medallist **PV Sindhu** captured her maiden Japan Open Super 750 title on Sunday, outclassing local favourite Akane Yamaguchi in straight games. The 31-year-old's 21-17, 21-17 victory marks a historic milestone as she becomes the first Indian to claim the prestigious tournament, effectively ending a title drought that had lasted more than two years.

For Sindhu, this triumph is her most significant achievement since her 2019 World Championships gold, providing a massive boost to her confidence after a challenging period. "I'm very happy; I'm just out of words because it had been 19 months since I last won," Sindhu reflected after the match. "Coming to the finals is one thing, but to stand on the podium and get that gold is a different feeling.

I'm thankful to my coach, my parents, my support staff, and my husband."

Facing Yamaguchi—a three-time world champion playing in her sixth Japan Open final—was a daunting prospect. Sindhu had not defeated the Japanese star in a completed match since the 2022 Thailand Open. However, on Sunday, the Indian dictated the tempo from the very first serve. Moving away from pure reliance on power, Sindhu utilized a blend of tactical discipline, precise net play, and strategic court coverage to dismantle Yamaguchi's renowned defense.

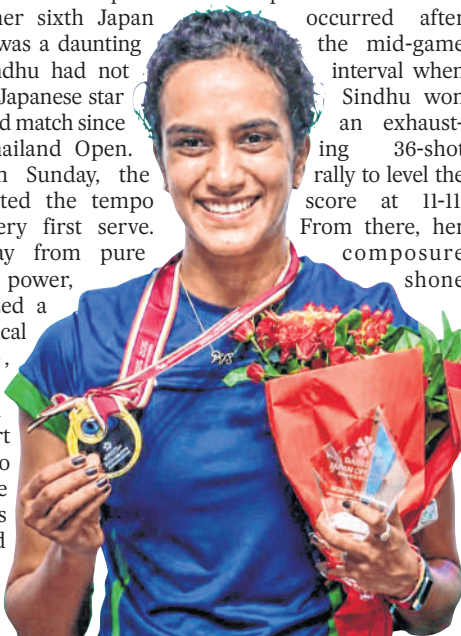
The opening game was a high-stakes

chess match. After an initial back-and-forth, Sindhu began to assert control by masterfully constructing rallies. A pivotal moment occurred after the mid-game interval when Sindhu won an exhausting 36-shot rally to level the score at 11-11. From there, her composure shone

through. Despite Yamaguchi's desperate attempts to recover, Sindhu remained unflappable, clinching the first game with a pinpoint push to the backhand corner.

Carrying that momentum into the second game, Sindhu surged to an early 8-3 lead, punctuated by a punishing 44-shot rally that exhausted the Japanese star. Though Yamaguchi fought back to narrow the gap to 14-12, Sindhu's ability to force errors—and her judicious use of video reviews—kept her firmly in the driver's seat.

As the match reached its climax, a brief moment of tension saw Sindhu hit the net twice, allowing Yamaguchi to pull within two points at 19-17. However, the Indian regrouped instantly. After Yamaguchi sent a return wide, Sindhu earned three championship points. She secured the win when the home favourite's final return sailed long.



PV Sindhu with her Japan Open spoils. PTI

Rohit slams superb ton as India stay in hunt for Mt 388

At the time of going to press, India were 267/2 in 40 overs with Sharma's 138 being the major highlight

PTI

LONDON

Under-pressure India great Rohit Sharma smashed a brilliant hundred as India stayed on course to chase down a mammoth target of 388 to clinch the three-match ODI series at the Lords, here on Sunday.

At the time of going to press, India were at 267/2 in 40 overs with Virat Kohli batting on 40 and Ishan Kishan on three battling it out in the middle.

Rohit struck a fabulous 138 in 110 balls with 17 fours and five sixes and even though he was castled by Jacob Bethell, India chugged along even though the required rate kept climbing over 12.

Earlier, Ben Duckett dismantled an inexperienced Indian bowling attack with a brilliant 141 as England posted a mammoth 387 for 3 in the series-deciding third ODI, riding on a 192-run opening stand between the centurion and Jacob Bethell.



India's Rohit Sharma plays a shot. ANI

SCOREBOARD	
England: B Duckett c&b Prince 141, J Bethell c Rohit b Prasad 91, J Root (not out) 74, H Brook c Kohli b Prasad 14, J Buttler (not out) 41.	Extras: 26 (LB-9, NB-1, W-16). Total: (For 3 wkts, 50 overs) 387. Fall of wickets: 1-192, 2-293, 3-324 Bowling: A Singh 10-0-72-0, P Krishna 10-2-69-2, P Yadav 10-0-79-1, G Bar 10-0-97-0, A Patel 10-0-61-0.

The absence of Jasprit Bumrah due to a left knee injury proved costly for the visitors.

The four-pronged pace attack, comprising Prasad 2(69), Arshdeep Singh 0(72), Prince Yadav

(1/79), and Gurnoor Brar 0(97), lacked the skill and experience to trouble the in-form batting lineup. Collectively, they have played only 51 ODIs. Duckett and Bethell executed their plans perfectly.

Rajput backs Rohit to continue for two more years

PTI

NEW DELHI

Uncertainty may currently shroud the future of Rohit Sharma in one-day internationals, but his early mentor **Lalchand Rajput** believes the former India captain remains good enough to play for a couple of years. Rajput attributed the current struggles to the natural wear and tear of two decades of professional cricket.

The debate over the position of Rohit in the plans of India intensified after

reports suggested that chief selector Ajit Agarkar and head coach Gautam Gambhir had informed the veteran opener that he was not in the roadmap for the 2027 ODI World Cup. However, this speculation was quickly dispelled by Board of Control for Cricket in India secretary Devajit Saikia.

"I do not believe in speculation. Unless it happens, then only we can talk about that. I still feel he is good enough to play for a couple of years," Rajput, who first watched Rohit as a youngster at the National Cricket

Academy, now the BCCI Centre of Excellence, told PTI.

"He is fit and has worked hard on his fitness. If you look at him now, he looks leaner. The way he batted in the last game, he showed glimpses of the Hitman. I think he is just one good innings away," said Rajput, who served as the team manager during the triumphant 2007 ICC T20 World Cup campaign.

When asked whether India should look beyond the opener, Rajput refused to indulge in the debate. "It is a

hypothetical question. Nothing is confirmed. Let us focus on Rohit because he is batting well, he has worked very hard on his fitness and has come back strongly.

When the time comes, we can talk about the future. Right now, after putting in so much effort on his fitness, he must have a mindset of playing until 2027. We should wait and watch," he added.

Regarding the struggles of Rohit in England, Rajput noted that long careers inevitably lead to physical toll. "When you play for so many years, naturally your body

goes through wear and tear. Every cricketer has injuries. The important thing is how you come back, and Rohit has always come back strongly. Now that he is playing only one format, he is working very hard because he wants to make his mark. I still feel he has the energy and the hunger to do well."

Rajput observed that the batting philosophy of the cricketer has shifted. "Earlier, as captain, he wanted to set the tone by taking on the bowlers. Now he understands that he has to bat longer."



NOTICE

Notice is hereby given by M/s. RSA Constructions (Arvind Anand) for Environment Clearance for Proposed Residential Building on final plot no. 118A of TPS-4 at Village - Shilottar Raichur, Taluka-Panvel, Dist. Raigad has been accorded Environmental Clearance Identification no. EC26C3801MH5694613N dated 16.07.2026 and copy of the clearance letter is available with Maharashtra State Pollution Control Board and may also be seen on the website of the Department of Environment, Maharashtra at <https://parivesh.nic.in>

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR THIRANI INDUSTRIES LIMITED OPERATING IN MANUFACTURING, CONVERTING, LETTING ON HIRE, AND OTHERWISE DEALING IN SHIPS, BOATS, VESSELS, AND FLOATING STRUCTURES OF EVERY DESCRIPTION & SERVICE INDUSTRY AT DELHI & MUMBAI

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sl.	RELEVANT PARTICULARS
1	Name of the corporate debtor along with PAN & CIN/LLP NO. Thirani Industries Limited PAN No.: AAAC76029P CIN: U74110DL1974PLC007351
2	Address of the registered office E-2/203 Bharti Trade centre Alaknanda Shopping Complex, Delhi, India, 110019
3	URL of website Not Applicable
4	Details of place where majority of fixed assets are located Mumbai, Maharashtra — the principal fixed assets of the Company, being two vessels, are located within the jurisdiction of the New Custom House, Mumbai.
5	Installed capacity of main products/ services NA
6	Quantity and value of main products/ services sold in last financial year Quantity-NA Revenue from operation is Rs. 19.92 Lakh during the F.Y. 2024-25
7	Number of employees/ workmen Nil
8	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL: Details can be sought through email. Email id: thirani.cirp@gmail.com
9	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL: Details can be sought through email. Email id: thirani.cirp@gmail.com
10	Last date for receipt of expression of interest 05-08-2026
11	Date of issue of provisional list of prospective resolution applicants 14-08-2026
12	Last date for submission of objections to provisional list 19-08-2026
13	Date of issue of final list of prospective resolution applicants 24-08-2026
14	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants 29-08-2026
15	Last date for submission of resolution plans 28-09-2026
16	Process email id to submit Expression of Interest thirani.cirp@gmail.com
17	Details of corporate debtor's registration as MSME Company is registered as MSME. UDYAM-DL-08-0013678

Date- 18.07.2026 Sd/- CA. Reshma Mittal Designated Partner RR Insolvency Professionals LLP Resolution Professional In case of Thirani Industries Ltd. (under CIRP as per order dt 01.06.2026 passed by Hon'ble NCLT, New Delhi Bench, Court IV) Registered Address: C-51, RDC, Raj Nagar, Ghaziabad-201002 Email- thirani.cirp@gmail.com, Manager.rriinsolvency@gmail.com

State Bank of India भारतीय स्टेट बैंक Home Loan Center, Sion B 603/604 Kohnoor City, Commercial-1, 6th Floor, Kirl Road, Off LBS Marg, Kurla West, Mumbai-400701 Tel.-41916203

POSSESSION NOTICE [for Immovable Property]

Whereas, The undersigned being the Authorized Officer of State Bank of India under the Securitization and Reconstruction of Financial Asset and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued demand notice dated 15.12.2025 calling upon the Borrower to Mr. Prashant Krishna Mahadik & Ms. Ranjana Krishna Mahadik, Home Loan A/c No: 42789639741 repay the amount mentioned in the notices aggregating Rs.1,09,70,342/- (Rupees One Crore Nine Lacs Seventy Thousand Three Hundred Forty Two Only) as on 15.12.2025 with further interest, Cost, Charges, etc. within 60 days from the date of receipt of the said notice.

The borrower and guarantors having failed to repay the amount, notice is hereby given to the borrower/guarantors and the public in general that the undersigned has taken possession of the property described herein below belonging to Mr. Prashant Krishna Mahadik & Ms. Ranjana Krishna Mahadik in exercise of powers conferred on him under section 13(4) of the said Act read with rule 8 and 9 of the said rules on the 17th of July of the year 2026. The borrower/guarantors in particular and the public in general are hereby cautioned not to deal with the property and any dealings with property will be subject to the charge of the State Bank of India for an amount Rs.1,09,70,342/- as on 15.12.2025 with interest, cost and incidental charges thereon.

The Borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

*******DESCRIPTION OF THE IMMOVABLE PROPERTY*******

Flat No. B-109, 1st Floor, admeasuring 538 sq.ft. carpet area (excluding area of balconies) of the building known as Atmiya Centria-2, CTS No. 154, 154A, 154C, Chaitanya Nagar, Vakola, Santacruz East, Mumbai Maharashtra-400056. Date: 17.07.2026 Place: Mumbai Authorised Officer State Bank of India

WILL NO. 1292 OF 2025
IN THE HIGH COURT OF JUDICATURE AT BOMBAY
TESTAMENTARY AND INTESTATE JURISDICTION.
PETITION NO. 3369 OF 2025

Petition for Probate of the Last Will and Testament alongwith Codicil of Shubhangi Dinkar Nadkarni alias Shubhangi D Nadkarni alias Shubhangi Nadkarni Hindu, Indian Inhabitant of Mumbai, Widow, Occ: Retired who was Permanently residing at B-1, Oliver Mansion, Mogal Lane, Mahim, Mumbai - 400016 But was Ordinarily residing at the time of her death at Sabahbhav Kartar Niwas, Plot No. 122, Shere Punjab Colony, Andheri (East), Mumbai - 400093. **Deceased.** VIDYA GIRISH WAGLE, Aged: 74years, Occ: retired Hindu, Indian Inhabitant of Mumbai residing at 21, Parth CHS, Ganesh Peth Lane, Dadar (West), Mumbai - 400028 being the One of the Executor named under the Will of the Deceased above named **Petitioner.**

CITATION
To,
1) ALL CONCERNED.
2) MRS. JAYA GIRISH MAZUMDAR, Residing at 155, East 54th Ave, Vancouver, British Columbia, V5X 1K 7, Canada
3) MR. NEIL GIRISH MAZUMDAR, Address - Not Known
4) MRS. SAEF GIRISH MAZUMDAR, Address - Not Known
5) MRS. ANITA ASHOK MUZUMDAR, Residing at 310, Titan Private Apartment, 524, Ottawa, Ontario, K2G 0B1
6) MR. KEIRAN ASHOK MUZUMDAR, Residing at 42, Barrie Avenue, Ottawa, Ontario Canada K 1 Y 1 W4
7) MS. NINA ASHOK MUZUMDAR, Residing at 21, Homestead Avenue Ottawa, Ontario K2E 7N9.
8) MRS. LISA CAMERON, Residing at 205, E, 59th Street, Newyork, USA 10022.

If you claim to have any interest in the Estate of the Deceased you are hereby cited to come and see the Proceedings before the Grant of Probate. In case, you intend to oppose the Grant of Probate, you should file in the Office of the Prothonotary and Senior Master a Caveat within 14 days from the Service of this Citation upon you.

You are hereby informed that the free legal services from the State Legal Services Authorities, High Court Legal Services Committees, District Legal Services Authorities and Taluka Legal Services Committees as per eligibility criteria are available to you and in case you are eligible and desire to avail the free legal services, you may contact any of the above Legal Services Authorities/Committees. Witness **MR. SHREE CHANDRASHEKHAR**, Chief Justice, at Bombay, aforesaid this 10th April 2026.

Sd/-
For Prothonotary and Senior Master.
SEAL
Jyoti Vijay Badgujar,
Advocate for the Petitioner, B2, Amit Apartment CHS Ltd, Vadavali Road, Ambarnath East - 421501, Thane, 9890448934.

This 18th April 2026.

MUMBAI DEBTS RECOVERY TRIBUNAL NO-3
Ministry of Finance, Government of India, Sector 30A, Next to Raghujeela Mall, Near Vashi Railway Station, Vashi, Navi Mumbai-400703

RP No. 171 OF 2019

BANK OF BARODA ... Certificate Holder

VS ... Certificate Debtors

Mr. VIMAL SHIVAJI DUSHING & ORS

NOTICE FOR SETTLING THE SALE PROCLAMATION

CD-1. Mr. Vimal Shivaji Dushing
CD-2. Mr. Shamrao Namdev Dushing
CD-3. Mr. Parashram Dhandiram Dushing
CD-4. Mrs. Sindubai Sahebrao Dushing
CD-5. Mr. Sahebrao Kondaji Dushing

All are residing at Post Hatmore, Tal. Dindori, Dist. Nashik - 422202

Whereas the Hon'ble Presiding Officer has issued Recovery Certificate in **T.O.A. No. 1633 of 2016** to pay to the Applicant Bank / Financial Institution a sum of **Rs. 21,26,448.00 (Rupees Twenty One Lakhs Twenty Six Thousand Four Hundred Forty Eight Only)** along with interest and costs, and,

Whereas you the CDs have not paid the amount and the undersigned has attached the under mentioned property and ordered its sale.

Therefore, you are hereby informed that the **19/08/2026** has been fixed for drawing up the proclamation of sale and settling the terms thereof. You are hereby called upon to participate in the settlement of the terms of proclamation and to bring to the notice of the undersigned any encumbrances, charges, claims or liabilities attaching to the said properties or any portion thereof.

SCHEDULE OF IMMOVABLE / MOVABLE PROPERTY

All that piece and parcel of agriculture land bearing Gat No. 338, admeasuring 01H. 48R. Situated at Post Hatmore, Taluka Dindori, District Nashik. Given under my hand and the seal of the Tribunal on: **16/07/2026**

STAMP Sd/- (Mukesh Chand Meena) Recovery Officer- II DEBTS RECOVERY TRIBUNAL - 3

Form No. 03
[See Regulation -13(1)(a)]

DEBTS RECOVERY TRIBUNAL MUMBAI (DRT 3)
1st Floor, MTNL Telephone Exchange Building, Sector -30 A, Vashi, Navi Mumbai-400703

Case No.: OA/733/2025

Summons under sub-section (4) of section 19 of the Act, read with sub-rule (2A) of rule 5 of the Debt Recovery Tribunal (Procedure) Rules, 1993,

Exh. No.: 09

CANARA BANK
VS
POOJA SINGH

SUMMONS

WHEREAS, **OA/733/2025** was listed before Hon'ble Presiding Officer/Registrar on **30/09/2025**.

WHEREAS this Hon'ble Tribunal is pleased to issue summons/ notice on the said Application under section 19(4) of the Act. (OA) filed against you for recovery of debts of **Rs. 4661074.86/-** (application along with copies of documents etc. annexed).

In accordance with sub-section (4) of section 19 of the Act, you, the defendants are directed as under:-

(i) to show cause within thirty days of the service of summons as to why relief prayed for should not be granted;

(ii) to disclose particulars of properties or assets other than properties and assets specified by the applicant under serial number 3A of the original application;

(iii) you are restrained from dealing with or disposing of secured assets or such other assets and properties disclosed under serial number 3A of the original application, pending hearing and disposal of the application for attachment of properties;

(iv) you shall not transfer by way of sale, lease or otherwise, except in the ordinary course of his business any of the assets over which security interest is created and/or other assets and properties specified or disclosed under serial number 3A of the original application without the Prior approval of the Tribunal;

(v) you shall be liable to account for the sale proceeds realised by sale of secured assets or other assets and properties in the ordinary course of business and deposit such sale Proceeds in the account maintained with the bank or financial institutions holding security interest over such assets.

You are also directed to file the written statement with a copy thereof furnished to the applicant and to appear before Registrar on **12/08/2026 at 10:30 A.M.** failing which the application shall be heard and decided in your absence.

Given under my hand and the seal of this Tribunal on this date: **17/06/2026.**

Seal Signature of the Officer Authorised to issue summons.
S.S.TALASHILKAR
ASSISTANT REGISTRAR
DRT-III, MUMBAI

Note :Strike out whichever is not applicable

FORM NO. 14 [See Regulation 33(2)]
Though Regd. AD / Speed Post, affixation, Dasti

DEBTS RECOVERY TRIBUNAL NO. 2 AT MUMBAI
Ministry of Finance, Government of India
3rd floor, MTNL Bhavan, Strand Road, Colaba Market, Colaba, Mumbai-400 005

DEMAND NOTICE Exh. No. 3

NOTICE UNDER SECTIONS 25 TO 28 OF THE RECOVERY OF DEBTS & BANKRUPTCY ACT, 1993 AND RULE 2 OF SECOND SCHEDULE TO THE INCOME TAX ACT, 1961

R. P. No. 187 of 2026 Next Date 27.07.2026

BANK OF INDIA ...CERTIFICATE HOLDER

M/s. RENUKA ARTS & ANR. ...CERTIFICATE DEBTOR

To,

CD 1. M/S. RENUKA ARTS, A Proprietorship Concern
Gala No. 58, 59 and 60, Apple Industrial Hub, Survey No. 217/219, Hissa No. 1, Pelhar, Nalasopara (E), Vasai, District Palghar-401 208.

CD 2. MR. PRAKASH GOBINDO MONDAL, Proprietor of M/s. Renuka Arts
Having Flat No. C-1202, Oberoi Exquisite, Oberoi Garden City, off. Western Express Highway, Goregaon (E), Mumbai-400 063.

This is to notify that sum of **Rs. 1,99,83,364.14 (Rs. One Crore Ninety Nine Lakhs Eighty Three Thousand Three Hundred Sixty Four and Paise Fourteen Only)** has become due from you as per the Recovery Certificate drawn up in **O. A. No. 271 of 2021** by the Hon'ble Presiding Officer, Debts Recovery Tribunal-II, Mumbai. The Applicant is entitled to recover the sum of **Rs. 1,99,83,364.14 (Rs. One Crore Ninety Nine Lakhs Eighty Three Thousand Three Hundred Sixty Four and Paise Fourteen Only)** with cost along interest at the rate of 10.25% p. a. with monthly rest from the date of filing Original Application w. e. f. **16.06.2021** till payment / realisation in full, jointly and severally from Certificate Debtors.

You are hereby directed to pay the above sum **within 15 days** of the receipts of the notice, failing which the recovery shall be made in accordance with the Recovery of Debts and Bankruptcy Act, 1993 and Rules thereunder.

In addition to the sum aforesaid you will be liable to pay:

a. Such interest as is payable for the period commencing immediately after this notice of the execution proceedings.

b. All costs, charges and expenses incurred in respect of the service of this Notice & warrants & other processes & all other proceedings taken for recovering the amount due. You are hereby ordered to appear before the undersigned on **27.07.2026 at 12.05 p. m.** for further proceedings.

Given under my hand and the seal of the Tribunal, on **06th day of July 2026.**

Sd/-
[BHAVISHYA KUMAR AZAD]
Recovery Officer,
DRT-II, Mumbai

PUBLIC NOTICE

Notice is hereby given to the public at large that **M/s. KAMDHENU LIFESPACES** (hereinafter referred to as the "Purchaser") has emerged as the **Successful Bidder/Auction Purchaser** in the e-auction conducted by **State Bank of India, Stressed Assets Management Branch - I, Mumbai**, under the provisions of the **Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFAESI Act)** in respect of the immovable property more particularly described hereinbelow.

The Purchaser has purchased the following immovable property pursuant to the E-Auction held on **09th July, 2026** conducted by the Authorized Officer of the State Bank of India:

SCHEDULE OF PROPERTY

Name of Owner / Title Deed Holders:
Mr. Hemant Ratilal Shah and Mrs. Kajal Devan Shah

Description of Property: All that piece and parcel of **Non Agricultural Plot of Land** bearing **Survey No. 89, Hissa No. 1B(2)**, situated at **Village Bhilavale, Taluka Khalapur (Khopoli), District Raigad, Maharashtra**, admeasuring 1 Hectare 01 Are 08 Square Metres (1H-01R-8P), together with all rights, easements and appurtenances attached thereto.

The above property was auctioned by **State Bank of India, Stressed Assets Management Branch - I (PSB Banknet)** in exercise of powers conferred under the SARFAESI Act, 2002, in the matter of the secured assets of:

Borrower: Fanendra Munot (Liquidator), Max Flex & Imaging Systems Ltd. Office No. 122, Siddharth Towers, Sangam Press Road, Kothrud, Pune - 411038.

The public at large is hereby informed that the Purchaser is in the process of completing the transfer and mutation of the aforesaid property in its favour.

Therefore, any person(s), banks, financial institutions, companies, firms, government authorities or any other entity having any claim, demand, right, title, interest, charge, mortgage, lien, lease, tenancy, licence, inheritance, easement, possession, litigation, attachment, acquisition proceedings or any other encumbrance whatsoever in respect of the aforesaid property, or any part thereof, are hereby called upon to make the same known in writing together with authenticated documentary evidence to the undersigned within **15 (Fifteen) days** from the date of publication of this notice.

If no objection or claim is received within the aforesaid period, it shall be presumed that no person has any right, title, interest or claim whatsoever over the said property, and thereafter the Purchaser shall proceed to complete all necessary legal formalities, including mutation and transfer of the property, without any further reference to any person. Any claim received thereafter shall be deemed to have been waived and/or abandoned.

Date: 20.07.2026
Place: Navi Mumbai

For and on behalf of the Purchaser
ADV. NIKITA MHATRE (Advocate)
Email: - advnikitamhatre@gmail.com | Mob: - 8097751861
Add: -1603/4/5/6, Kesar Solitaire Plot No. 5, Sector 19, Sanpada 400705.

